

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.No.110/13

Tuesday this the 3rd day of September 2013

C O R A M :

HON'BLE Dr.K.B.S.RAJAN, JUDICIAL MEMBER

1. P.Rajagopalan,
S/o.Velukutty Menon,
Working as Postman, Kavassery P.O.
Residing at Parakkalkuruppath House,
Palampakode P.O., PIN – 678 544.
2. C.Sivadasan,
S/o.Purushothaman Nair,
Working as Postal Assistant, Kuzhalmannam P.O.
Residing at Chittadikalam, Chambukad,
Kuthannur, Palakkad – 678 721.
3. P.Jayadevan,
S/o.Parameswaran,
Working as Postman, Kapathy P.O.
Residing at Sujithra House, Prasanthinagar,
Kallekulapara, Palakkad – 678 009.
4. M.Y.Najumunnisa,
W/o.Muhamedali,
Working as Postman, Nenmara P.O.
Residing at Ozhavapadam House,
Chathamangalam P.O., Nenmara – 678 508.Applicants

(By Advocate Mr.P.C.Sebastian)

V e r s u s

1. The Senior Supdt. of Post Offices,
Palakkad Division, Palakkad – 678 001.
2. The Chief Postmaster General,
Kerala Circle, Thiruvananthapuram – 695 001.
3. Union of India represented by Secretary to Govt. of India,
Ministry of Communications, Department of Posts,
New Delhi – 110 001.Respondents

(By Advocate Mr.M.K.Aboobacker,ACGSC)

**This application having been heard on 3rd September 2013 this
Tribunal on the same day delivered the following :-**

.2.

ORDER

HON'BLE Dr.K.B.S.RAJAN, JUDICIAL MEMBER

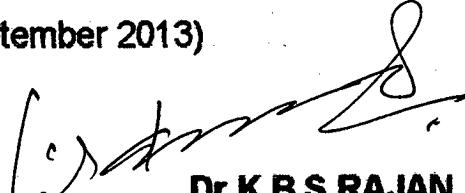
The applicants in this Original Application has prayed for the following reliefs :-

1. *To declare that applicants are entitled to be granted the same benefits as already granted to similarly circumstanced persons in Annexure A-4, A-7, A-8 and A-9 and to issue appropriate order/directions to the respondents to do so within a time frame as deemed fit and proper to this Hon'ble Tribunal.*
2. *To direct the respondents to stop further recoveries from the applicant towards contribution under the new pension scheme and refund the amount already recovered in this regard.*
3. *To grant such other relief which may be prayed for or which this Hon'ble Tribunal may deem fit and proper to grant in the facts and circumstances of the case.*
4. *To award costs in favour of the applicant.*

2. Respondents have been extremely fair to submit that they are ready and willing to extend the benefits granted to the applicants in O.A.620/03 to the applicants in this case as well subject to restricting the arrears for a period of three years prior to the filing of the Original Application as ordered by the Tribunal in Annexure R-1 (O.A.81/12 dated 27th September, 2012).

3. Recording the same, the Original Application is disposed of with a direction to the respondents to act on the same and pass suitable orders within a period of three months from the date of receipt of a copy of this order. There shall be no order as to costs.

(Dated this the 3rd day of September 2013)



Dr.K.B.S.RAJAN
JUDICIAL MEMBER

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